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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.67/2001  
O.A.2614/2000

New Delhi, this the 15th day of February, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

R.K. Sharma & Ors. ....Applicants

VERSUS

Union of India & Ors. ....Respondents

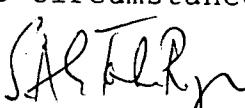
O R D E R (By Circulation)

Hon'ble Shri S.A.T. Rizvi, M (A):

RA No.67/2001 has been filed by the applicant for review of the order passed in OA-2614/2000 on 14.12.2000.

2. After going through the RA, we find that the review applicant has tried to re-argue the case by reagitating more or less the same issues which he had raised in the OA. All the points taken in the RA were considered at sufficient length by the Tribunal while deciding the OA.

3. After going through the RA, we do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 CPC read with Rule 22 (3)(f)(i) of the Administrative Tribunals Act, 1985. In the circumstances, the RA is rejected.

  
(S.A.T. RIZVI)  
MEMBER (A)

/sunil/

  
(ASHOK AGARWAL)  
CHAIRMAN